

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:6201
ANSWERED ON:14.05.2012
CLEARANCE TO LAYING OF OIL PIPELINE
Natarajan Shri P.R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received any proposal for environmental clearance from Chennai Petroleum Corporation Limited for laying a crude oil pipeline to its refinery at Manali in the State of Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether the Government has granted the clearance to the said pipeline;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (f) A Proposal for clearance under Coastal Regulation Zone Notification, 1991 for laying of crude oil pipeline from Chennai Port Trust to the refinery of M/s Chennai Petroleum Corporation Limited (CPCL) at Manali, Tamil Nadu was received on 9th February, 2010. Representations were received from Fishermen Association against the project alleging the proposed pipeline route is close to habitation. After site visit and detailed examination of the proposal and the representations by the Expert Appraisal Committee, the proposal was closed and delisted on 28th October, 2011. M/s CPCL vide letter dated 19.3.2012 have submitted a revised proposal. Tamil Nadu Coastal Zone Management Authority has been requested to examine the revised proposal, conduct public hearing and send its recommendation.